

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 637/MP/2020**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the PPA dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) and under Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the TPTCL PPA dated 20.1.2009 (as amended vide Amendment Agreement dated 12.10.2010) respectively, seeking recovery of the deemed Capacity Charges by Jhajjar Power Limited from the Procurers for the Contract Year 2018-19.

Date of Hearing : 24.3.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.

Parties Present : Shri Aniket Prasoon, Advocate, JPL  
Ms. Akansha Tanvi, Advocate, JPL  
Shri Md. Aman Sheikh, Advocate, JPL  
Shri Venkatesh, Advocate, TPTCL  
Shri Suhael Bhuttan, Advocate, TPTCL  
Ms. Simran Saluja, Advocate, TPTCL  
Shri Rishub Kapoor, Advocate, TPTCL  
Shri M. G. Ramachandran, Sr. Advocate, Haryana Utilities  
Ms. Poorva Saigal, Advocate, Haryana Utilities  
Shri Shubham Arya, Advocate, Haryana Utilities  
Shri Ravi Nair, Advocate, Haryana Utilities  
Shri Nitish Gupta, Advocate, TPDDL  
Shri Nishant Talwar Advocate, TPDDL  
Shri Avdesh Mandloi, Advocate, TPDDL  
Ms. Bikita Kaur, JPL  
Ms. Sudipta Ghosh, JPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the course of hearing, learned counsel for the Petitioner referred to the 'aide-memoire' and made detailed submissions in the matter. However, due to paucity of time, learned counsel could not conclude his submissions. Accordingly, the Commission adjourned the hearing.

3. Matter is Part-heard.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**